## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

**Petition No. 262/SM/2012** 

Coram:

Shri Gireesh B. Pradhan, Chairperson Shri M. Deena Dayalan, Member Shri A.K. Singhal, Member

Date of Order : 17.4.2014

## In the matter of

Commencement of operations of National Power Exchange Limited.

And in the matter of

National Power Exchange Limited Core-3, 6th Floor, SCOPE Complex, 7 Institutional Area, Lodhi Road, New Delhi-110 003

..... Respondent

## **ORDER**

The respondent, National Power Exchange Limited ("NPEX") was accorded approval by the Commission to establish and operate a Power Exchange vide order dated 1.7.2009 in Petition No. 91/2007 in accordance with the Guidelines for grant of permission for setting up Power Exchange issued on 6.2.2007. Subsequently, the Commission by order dated 24.4.2012 granted permission to start operation of the

Power Exchange from a date to be announced by it in advance under intimation to the Commission.

2. The Commission vide order dated 11.12.2012 in Petition No. 262/SM/2012 had observed as under:

"It is observed that even after lapse of three years since the in principle approval for setting up and operating a power exchange was granted and nearly six months since the Rules, By-laws and Business Rules were approved, there is no perceptible progress for setting up and commencement of operation of the power exchange. We direct the NPEX to place on record the progress made so far for setting up of the power exchange and definite action plan indicating the firm date of operation of the power exchange. If NPEX is no more interested to setup the power exchange, the same should be indicated with reasons so that necessary action to withdraw the permission will be taken up."

- 3. In response, NPEX vide its affidavit dated 24.12.2012 and 27.12.2013 sought extension of time for decision by the Group of Promoters and the Board of NPEX regarding setting up and operation of Power Exchange which was allowed.
- 4. NPEX vide its affidavit dated 28.3.2014 has submitted that the Group of Promoters of NPEX in its meeting held on 21.3.2014 recommended for voluntary winding up of the company. The Board of NPEX in its 35<sup>th</sup> meeting held on 21.3.2014 also decided not to renew the licence for setting up the operation of Power Exchange beyond 31.3.2014.
- 5. Since the Group of Promoters of NPEX has recommended for voluntary winding up of the Company and Board of NPEX has decided not to renew the licence for setting up and operation of the Power Exchange, the Commission is of

the view that the permission accorded to NPEX for setting up and operation of Power Exchange should be withdrawn. Accordingly, it is directed that permission accorded vide order dated 1.7.2009 in Petition No. 91/2007 for setting up and operation of Power Exchange stands withdrawn with effect from 1.4.2014.

6. The petition is disposed of with the above.

Sd/-(A.K.Singhal) Member sd/-(M. Deena Dayalan) Member sd/-(Gireesh B.Pradhan) Chairperson